

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-3350/79].

NOTIFICATIONS UNDER COMPANIES ACT, 1956 AND A STATEMENT FOR NOT LAYING HINDI VERSION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 14(E), (Hindi and English versions) published in Gazette of India dated the 4th January, 1979 making certain alterations in Part—I of Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT-3351/79]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Central Governments) General Rules and Forms (Amendment) Rules, 1979, published in Notification No. G.S.R. 24(E), in Gazette of India dated the 9th January, 1979.

(ii) The Companies (Appointment of Sole Agents) Amendment Rules, 1979, published in Notification No. G.S.R. 68 in Gazette of India dated the 13th January, 1979. [Placed in Library. See No. LT-3352/79].

(3) (i) A copy of the Seventy-seventh Report of the Law Commission on Delay and Arrears in Trial Courts,

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) above. [Placed in Library. See No. LT-3353/79].

NAVY (PENSION) 1ST AMENDMENT REGULATIONS, 1979

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy of the Navy (Pension) First Amendment Regulations, 1979, (Hindi and English versions) published in Notification No. S.R.O. 40 in Gazette of India dated the 10th February, 1979, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-3354/79].

12.05 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 23rd February, 1979, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, be further extended up to the last day of the first week of the Hundred and Tenth Session of the Rajya Sabha."

MR. SPEAKER: Calling Attention—
Shri Vinod Bhai B. Sheth.

SHRI EDUARDO FALEIRO (Morugao): Sir, on a point of order.

MR. SPEAKER: What is the point of order?

SHRI EDUARDO FALEIRO: Replies to unstarred questions are supposed to be placed immediately after the Question Hour.